

**From,**

**Rajiv Sharma, HJS,  
Joint Registrar (Judicial) (Services),  
High Court of Judicature  
at Allahabad**

**To,**

**The Director,  
Institute of Judicial Training & Research, U.P.,  
Vineet Khand, Gomati Nagar,  
Lucknow**

**No. 26 /JR(S)/2015 Dated: Allahabad: January 17, 2015**

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**Subject: Regarding exemption from Refresher Training Programme under 13<sup>th</sup> Finance Commission Scheme scheduled from 19.01.2015 to 23.01.2015 at JTRI, Lucknow.**

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**Sir,**

In continuance of Court's letter no. 16/JR(S)/2015 dated 13.01.2015 on the above noted subject, I am directed to say that the Court has been pleased to grant exemption to Sri Musharraf Husain, Additional District & Sessions Judge, Bulandshahar, Sri Rajendra Kumar-IV, Additional District & Sessions Judge, Rampur, Sri Subhash Chandra Kulshreshtha, Judicial Member, Commercial Tax Tribunal, Agra, Sri Rohit Singh, Civil Judge, Junior Division, Aonla (Bareilly) and Smt. Tanu Bhatnagar, Additional Civil Judge, Junior Division, Aonla (Bareilly) for attending Refresher Training Programme under 13<sup>th</sup> Finance Commission Scheme scheduled from 19.01.2015 to 23.01.2015 at IJTR, Lucknow and be adjusted in future training programme.

I am therefore to request you to take necessary steps accordingly.

Yours faithfully

Sd/-

**Joint Registrar (Judicial) (Services)**

**No. 26 (i)/JR(S)/2015 dated: January 17, 2015**

In continuance of Court's letter endorsement no. 16(i)/JR(S)/2015 dated 13.01.2015, copy forwarded for information and necessary action to:

1. The Principal Secretary (Judicial) & L.R., Govt. of U.P., Lucknow.
2. The District & Sessions Judges, Bulandshahar, Bareilly and Rampur with the request kindly to inform the officer concerned accordingly.
3. Sri Subhash Chandra Kulshreshtha, Judicial Member, Commercial Tax Tribunal, Agra.
4. The O.S.D. (Judicial) (Computer)/ I/c Computer Centre, High Court, Allahabad.

Sd/-

**Joint Registrar(Judicial) (Services)**